

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
 ALLAHABAD BENCH  
 ALLAHABAD.

ALLAHABAD THIS THE 12<sup>TH</sup> DAY OF NOVEMBER, 2018

PRESENT:

**HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER (J)**  
**HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

ORIGINAL APPLICATION NO. 330/00058 OF 2014

Sonu Son of Mohd. Akil Ahmad and others

.....Applicants

By Adv. : Sri Amit Dubey (Not Present)

Versus

Union of India, through Chairman, Ministry of Railway, Rail Bhawan, New Delhi and others

.....Respondents

By Adv:- Shri D. Tiwari proxy for Ms. Shruti Malviya

**O R D E R**

**DELIVERED BY HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER (J)**

List revised. None present for applicant. Shri D.Tiwari, Advocate holding brief of Ms. Shruti Malviya, Advocate for respondent is present.

2. Record reveals that applicant and his counsel was not present even on earlier occasion to argue the matter.

3. Considering all the facts and circumstances, it appears that the applicant has lost interest to pursue the original application.

4. Accordingly, original application is dismissed in default for non-prosecution. No Costs.

**(MOHD. JAMSHED)**  
**Member-A**

**(JUSTICE BHARAT BHUSHAN)**  
**Member-J**

**/Neelam/**